



Bill Summary

The Constitution (One Hundred and Fourteenth) Amendment Bill, 2010

The Constitution (One Hundred and Fourteenth (Amendment) Bill, 2010 was introduced in the Lok Sabha on August 25, 2010 by the Minister of Law and Justice, Shri M. Veerappa Moily.

- The Bill seeks to amend Articles 217 and 224 of the Constitution relating to judges of the High Court.

- The Constitution allows every judge of a High Court including additional and acting judges to hold office till 62 years. The Bill increases the age limit to 65 years.

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